

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 01/97/2017

**PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017**

NAME OF THE COMPANY: M/s Magpie Technologies Ltd.

SECTION OF THE COMPANIES ACT: 97

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s) :	None		
	For the Respondent No.2:	Mr. Shobhan Mahanti, Advocate		
	For the Respondent No.3:	Mr. Ritesh Saxena, Advocate		

ORDER

Ld. Counsel appearing on behalf of Respondent No.3 states that he has no objection in respect of the change of venue and the time being fixed for holding AGM. However, the date of 16th September 2017 fixed for holding AGM is not convenient for the observer. Ld. Counsel states that Mr. Timati Hague, the Director is coming from UK and would not be able to change his itinerary. It would therefore be expedient to appoint another Observer. Accordingly, Ms. Hena Shah, Advocate (Mob.No. 9811074322) is appointed as the Observer in lieu of Ms. Kiran Dharam, Advocate in this case on the same terms and conditions.

The Petitioner is directed to ensure that the agenda along with the necessary statements for approval are sent in advance as per statutory requirements.

To come up on 18th September, 2017, the date already fixed.


(Ina Malhotra)
Member (J)

(Lekh Raj Singh)